

4. In the said orders, after order 1-D, the following Order shall be inserted, namely :—

"1-E The receipts of export fee and import fee referred to in Order 1-B and 1-D, shall be transferred to the Excise and Taxation Technical Service Agency (hereinafter referred to as ETTSA), and the payment of the fees shall be made by cash or through demand draft, banker's cheque, pay order or other pre paid Bank instruments into the account of Excise and Taxation Commissioner, Punjab, Receipts on this count may, then be transferred by him to the aforesaid agency, on monthly basis."

S. S. BRAR,

Financial Commissioner Taxation and
Secretary to Government of Punjab,
Department of Excise and Taxation.